

ISM (SHRI SHIVRAJ V. PATIL): (a) and (b). The report is under examination of the Government.

Thermal Power Plant in Kerala

1110. SHRI MULLAPPALLY RAMACHANDRAN:
SHRI T. BASHEER:

Will the Minister of ENERGY be pleased to state:

(a) whether work on any Thermal Power Plant in Kerala is under progress and if so, the details thereof;

(b) the details of the developments made so far to set up a Thermal Power Plant in Kerala;

(c) whether any other sources of power are proposed to be harnessed in Kerala; and

(d) if so, the details thereof;

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY (SHRI KALPNATH RAI): (a) and (b). No Thermal Power Plant in Kerala is presently under construction. There is, however, a proposal to set up a Super Thermal Power Station under Central Sector by NTPC at Kayamkulam. Stage-I of this project comprising (2x210 MW) units has been techno-economically cleared by CEA subject to certain conditions.

(c) and (d). In addition to a few hydro electro projects under execution in Kerala, the Department of Non-conventional Energy Sources is also implementing various programmes in development and utilisation of non-conventional sources of energy, such as, Solar Energy, Wind Energy, Biomass, Biogas, etc in the State of Kerala

Acquisition of more Aircraft by Indian Airlines and Air India

1111. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the Indian Airlines and the Air India propose to acquire more aircraft; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL): (a) and (b). In addition to 19 Airbus A320 aircraft ordered in March, 1986, Indian Airlines with the approval of the Government has signed an agreement with M/s. Airbus Industries on 5.6.89 for the purchase of 12 additional Airbus A320 aircraft. Out of these, five aircraft have already been received by Indian Airlines. The delivery schedule of the remaining 26 aircraft is as follows:

August, 1989	2
September, 1989	2
Oct., 1989	1
Nov., 1989	2
Dec., 1989	2
Jan., 1990	2
Feb., 1990	1
March, 1990	2
Dec., 1990	2
Jan., 1991	2
Feb., 1991	1

March, 1991	1
Nov., 1991	2
Dec., 1991	3
Jan., 1992	1
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Total:	26

Government approval has been conveyed to Air India for acquisition of 2 Airbus A-310-300 aircraft. These aircraft are likely to be received by Air India next year.

NRI Units in States

1112. SHRI CHINTAMANI JENA: Will the Minister of INDUSTRY be pleased to state:

(a) whether a large number of NRIs are setting up industrial units in Gujarat and other States;

(b) if so, the total number of units and amount of money invested State-wise;

(c) the details of incentives Government are offering to NRIs to set up similar enterprises in other parts of the country to ensure balanced industrial growth; and

(d) whether similar incentives cannot be given to indigenous entrepreneurs, especially women?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) and (b). Since the inception of the Special Approval Committee (NRI) in November, 1983, 63 approvals with an NRI investment of Rs. 48.5 crores have been accorded (upto December, 1988) for issue of Letter of Intent/SIA Registrations, foreign collaboration and Capital Goods import in the State of Gujarat.

The total number of import in the State of Gujarat. The total number of approvals accorded by this Committee have been 794 with an NRI approved investment of Rs. 385 crores. The State-wise details of approvals and approved investments are given in the Statement below.

(c) the salient features of the incentives offered to NRIs for setting up enterprises in any part of the country to ensure balanced industrial growth are listed below:

- i) NRIs have been given the benefit of repatriation of capital investment and the income earned thereon to the extent of 40% of the total paid up capital of the project.
- ii) In priority industries the benefit of repatriation on capital invested and income earned thereon is permissible to the extent of 74% of the total paid up capital of the project. In non-priority industries also repatriation benefits on capital investments are available, provided the units undertake export obligation of minimum of 60% of the output and a minimum of 75% of the output in the case of industries reserved for small scale sector.
- iii) NRIs have also been given incentives for import of capital goods, components and raw materials for setting up industrial units in accordance with the Import & Export Policy, 1988-91.
- iv) NRI investments are allowed for all activities except for real estate business or for agricultural and plantation activities.

(d) Indigenous entrepreneurs are treated on par with NRI investors with regard to Industrial Licensing Procedure. Similar